members.

the one hand, and, on the other, give adequate safe uards to engineers and others in the pursuit of their own voca-It is only after all these discussions and so on tions in life. consultations, that the Bill was introduced in the House on 10th December, 1968. Many important issues were still raised about the scope of the Bill and how it affected the vide spectrum of constructional work in our country, in which many different types of professionals and, particularly engineers, are The Joint Committee has gone into all hese matters with great del relation and has made several amenements to reconcile and harmonise different factors affecting various interests, for which our sincere thanks are du to its Chairman and

Architects .

I, therefore, commend this Bill as amended by the Joint Committee, for the consideration and unanimous adoption by this angust House.

The question was proposed.

RE EXPUNCTION OF CERTAIN WORDS FROM THE SPEECH OF SHRI R. K. KHADILKAR MADE ON 6 ℃H MAY, 1970

श्री लाल आह गणी (दिल्ली): मभापति जी, जब कल स्यकाल सदन के स्थागित होने से कुछ ही पहले यहां पर श्री खाडिलकर जी ने कुछ बातें कही ही, सदन के सब भागो की ओर से उन पर रोष प्रकट किया गया। जब उन्होने यह कहा कि नवालवादियों को इस बात की छुट है कि वे कही से प्रेरणा लें और इस में कोई आपरित की बान नहीं है, तो सदन के सभी माननीय मदस्यो ही तरफ से, एक आध को छोड कर, यह मन व्यक्त किया गया कि इस प्रकार की भाषा और इस प्रकार का कहना माओ के संदर्भ में नक्सलवादियों के सदर्भ में। और चीन के संदर्भ में, सर्वथा अनुचित है। आप ने अनग्रह कर के सब लोगों की बात सून कर यह आश्वासन दिया कि आप मारे रेकार्ड देखेंगे और अगर ऐसी वान होगी तो आप उस को एक्स्पंज कर देगे। आज प्रातःकाल मेरी

जानकारी में जब काग्रेस पार्टी की मीटिंग हुई तो उस काग्रेस पार्टी की मीटिंग में भी यह चर्चा हुई और प्रधान मती जी ने आप की इस रूलिंग का हवाला देते हुए कहा कि वह कोई निर्णय करना तभी उचित समझेगी जब उपसभापित जी राज्य सभा के इस को पहले स्वयं देख लें और इस पर अपना कोई निर्णय दे दे। मैं इस सदर्भ में **नि**वेदन करना चाहगा कि आप इस भदन को काफीडेंस में ले कर बतायें कि आप ते क्या निर्णय लिया क्यों कि इनना तीव रोष ब्रास्तव में सदन में सभी तरफ से. मस्ताधारी पक्ष की ओर से और विरोधी पक्ष की ओर से भी शायद पहले कभी नहीं इस के लिए प्रकट (कया गया । चीन हमारा दृश्मन है, और माओ एक प्रकार से भारत की शत्रुता का द्योतक है और उस के लिए यह कहना कि माओ से प्रेरणा लेना एक प्रकार से मैजिनी और गेरीबाल्डी में प्रेरणा लेना है यह अनालाजी बैठती नहीं। ओर इसी कारण यह आपन्ति हुई । मेरा आप से यही निवेदन है कि सदन को जानकारी दे कि इस विषय में क्या कार्यवाही की गयी है। क्या ब्रह सारे जो आढजेक्शनेबिल रिमार्क्स थे वह एक्सपंज हो गये या आप को ऐसा लगता है कि आप स्वय उन को निर्देश देगे कि वह इस प्रकार की भाषा न बोला करे। क्यों कि एक बड़ी वि-स्फोटक स्थिति है और इस बिस्फोटक स्थिति में जब सरकार का मंत्री ऐसी बात कहता हो जो एक प्रकार से चिनगारी का मा काम कर सकती है। It is putting a spark to an inflammable situation.

इस कारण इस विषय में आप का निर्णय अत्यन्त आवश्यक है।

श्री महाबीर त्यागी (उत्तर प्रदेश) : लेकिन जब मरकार की पालिसी ही इस तरह की हो तो उस में आप को क्या कहना है ?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). I thought it would have been better if somebody else had been in the Chair and if I had been there I would have been in a better position to explain it to you.

151

SHRI LAL K. ADVANI: You kindly undertook upon yourself to go through and examine the records in accordance with the wishes of the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down. Certainly, I undertook it myself and it was the wish of the whole House, all sections and groups, and they said: "You look into the record and we will abide by it."

SHRI LAL K. ADVANI: The speech was subsequently denied.

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am coming to that. I came this morning at ten o'clock and went through the proceedings in greater detail, as the subject was raised. In the talks and countertalks many things were not clear. The position that Mr. Shah and some others took was that Mr. Khadilkar referred to China and Mao and I also felt somehow that probably it may be so. I have gone through the whole record. I have also seen the rules relating to my powers to expunge. After looking into the rules and after going through the records I felt that so far as the wording of Mr. Khadilkar is concerned there is nothing which, exercising my discretion, should be expunged. Now, I have directed the Secretariat to complete the proceedings. You would look into it and unless you see the whole thing, it is difficult to come to any conclusion. After that if there is anything, according to rules and procedure you will be entitled to take up this matter.

SHRI MAHAVIR TYAGI: One submission I want to make. Even if a word of a Minister is not liked by the House, that word cannot be expunged unless it is unparliamentary. Only such words can be expunged by the Chair which are unparliamentary. If there are some words with which Members differ, they cannot be expunged just because they differ with the words. You can just bring pressure on the Government to make the hon. Minister come forward and withdraw. understand that. But it is not for the Chair to expunge a word only because the House does not agree with the word. Unless the word is unparliamentary the Chair cannot expunge it. If the word

is still on the record, it is our privilege as the opposition to censure the Government that it is a clarification of their policy. So long as the words are there, we take it for granted that it is their decided policy to support Mao, Naxalites, etc., unless they come forward and withdraw that remark.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let us proceed now.

SHRI MAHAVIR TYAGI: It cannot be expunged.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have not expunged anything.

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): After going through the record, if we feel that certain portions are worth expunging, we will bring it to your notice.

SHRI MAHAVIR TYAGI: How can that be?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Subject to the rules of procedure.

SHRI SUNDAR SINGH BHAN-DARI: It is for the House to decide.

THE ARCHITECTS BILL, 1968—contd.

श्री जगदम्बी प्रसाद यादव (विहार): उप-मभाध्यक्ष जी, कई दिनो के बाद आखिर स्थापत्य कला विधेयक सदन में पारित होने के लिए आया।

मैन मंयुक्त प्रवर समिति के निवेदन की देखा और जो हैडिंग था उसे भी देखने का प्रयास किया। एक शब्द का विवेचन मैं यहा पर करना आवश्यक समझता हूं कि आज जब आर्किटेक्ट्स की बात आती है तो ऐसा लगता है जैसे अपने देण में भारतीयकरण की बात चलाई गई है, उसी तरह से इस आर्किटेक्चर की शिक्षा में और व्यवसाय में भी भारतीयकरण की आवश्यकता है। आज हमारे जो आर्किटेक्ट् हैं, भवन-निर्माण कर्ता जो है बड़े-बड़े दिगगज हैं आज